

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.313
IA-2430/2021 , IA-2452/2021 in
IB-1348/(ND)/2019

IN THE MATTER OF:

Nisus Finance & Investment Managers LLP & Anr ... FINANCIAL CREDITOR
Vs.

Earthcon Universal Infratech (P) Ltd

..... RESPONDENT

SECTION

U/s 7 IBC, 2016

Order delivered on 02.11.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS,
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA,
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Divyanshu Gupta (Adv.) for Noida Power Company Ltd.
: Mr. U N Singh Adv for R-2 G Noida Authority in IA No. 2452/2021
: on behalf of the Applicant- Adv. Shikhil Suri, Adv. Madhu Suri, Adv.
Komal Gupta, Adv. Nikita Thapar

ORDER

IA-2430/2021 :

Counsel for the Resolution Professional is present. However, no one is present on behalf of the Applicant in this I.A.

Let this matter be listed for consideration on **03.12.2021** along with IA-2663, 2696, 1425, 4117, 4077, 287 & 796/2021.

IA-2452/2021:-

Counsel for the Resolution Professional is present. Counsel for the Applicant is present. Counsel for the Greater Noida Authority is present. All the Counsels have made their submissions in detail in this application. All the Counsels are directed to file short synopsis not exceeding three pages each along with case law, if any, within one week with a copy in advance to the Counsels of each other.

Order in this matter is **reserved**.



(BACHU VENKÁT BALARAMA DAS)
MEMBER (JUDICIAL)



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)